

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 261 of 2013 &
I.A. No. 37 of 2014 &
I.A. 128 of 2014 &
IA No. 227 of 2014

Dated : 22nd July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Maharashtra State Electricity Distribution
Company Ltd.**

..... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Anr.**

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Varun Pathak
Mr. Raheel Kohls

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1
Mr. Anand K.Ganesan for R-4
Mr. Kumar Mihir for R.2

ORDER

The Proxy counsel appearing on behalf of the learned counsel for the Appellant seeks three months adjournment on the ground that the settlement talks are under process.

We are unable to grant adjournment for such a long time, especially when the matter was heard for several days and treated as Part-Heard.

Therefore, post the matter for further hearing on **01.08.2014**. No more adjournment, at any cost, will be granted.

(Rakesh Nath)
Technical Member

Ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson